

that in the event of any higher percentage of bonus being agreed at the National Maritime Board meeting in October/November 1972 for that period then such higher percentage shall apply to seamen on Indian (foreign-going) articles serving on Indian flag vessels for that period.

(iii) That the provisions of this agreement shall not apply to Indian Seamen signed on Indian articles of agreement (foreign-going) serving on foreign flag vessels.

(iv) That a suitable form of agreement will be drafted, formalised and implemented not later than 30th November, 1971.

(c) No. Sir.

BONUS FOR PORT AND DOCK WORKERS

196. SHRI N. G. GORAY : Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/संसदीय कार्य तथा नौवहन और परिवहन मन्त्री be pleased to state :

(a) whether it is a fact that All India Port and Dock Workers Federation has demanded bonus at mutually agreed enhanced rates for the port and dock workers all over India ; and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT/संसदीय कार्य तथा नौवहन और परिवहन मन्त्री (SHRI RAJ BAHADUR) : (a) and (b) The Port Trust employees are not entitled to bonus under the Payment of Bonus Act, 1965 as it does not apply to the Major Port Authorities. However, an *ex-gratia* payment in lieu of bonus is being made to all port workers at the rate of 4% of their wages with effect from the accounting year 1965-66.

The All India Port and Dock Workers' Federation has been demanding that the rate of *ex-gratia* payment should be increased to 20%. The representatives of the Federation met the Labour and Transport Ministers on

the 2nd November, 1971 when they were informed that Government would advise the Major Port authorities to calculate the advances payable to the port workers on the basis of the "Khadiolkar Formula", as an interim measure, pending further consideration of the bonus issue by the Government. It was stated that the calculations would be made for the accounting year 1970-71. The question whether the payment should be made immediately or later would be decided soon.

ABSORPTION OF EDUCATIONISTS FROM BANGLA DESH BY GOVERNMENT

197. SHRI DWIJENDRALAL SEN GUPTA : Will the Minister of EDUCATION AND SOCIAL WELFARE / शिक्षा और समाज कल्याण मन्त्री be pleased to state :

(a) whether any representation was made to Government by the Calcutta University Bangladesh Sahayak Samiti giving a scheme to absorb the scientists, eminent educationists and others belonging to the teaching community from Bangla Desh;

(b) whether any eminent scientist or educationist of Bangla Desh was absorbed in any educational institution or otherwise in India;

(c) if so, the details thereof ?

THE MINISTER OF STATE FOR EDUCATION AND SOCIAL WELFARE AND CULTURE / शिक्षा और समाज कल्याण और संस्कृति के राज्य मन्त्री (PROF. S. NURUL HASAN) : (a) Yes, Sir.

(b) and (c) The question of absorbing any refugee from Bangla Desh in educational institutions or otherwise does not arise as it is the Government's declared policy to ensure the return of all refugees from Bangla Desh under credible guarantees of safety and honour. However, arrangements are being made to provide temporary facilities to the extent necessary and possible, to enable them to utilize their talent and energies suitably while they are here.